



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/835/2020  
(Dy No. 3847/2020)

This the 22<sup>nd</sup> day of September, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Anand Mathur, Member (A)**

Dr. Dalbir Singh Sudan (Age 30 years) son of S. Gurcharan Singh Sudan, R/o Village hanjana Khanka, Tehsil, Nowshera, District - Rajouri.

.....Applicants  
(Advocate: Sri Rajiv Kumar Sharma)

Versus

1. Union Territory of J&K, through Chief Secretary, Government of J&K, Civil Secretariat, Jammu/Srinagar.
2. Chairman, J&K Public Service Commission, Resham Ghar Colony, Bakshi Nagar, Jammu.
3. Controller of Examination, J&K Public Service Commission, Resham Ghar Colony, Bakshi Nagar, Jammu.
4. Secretary, J&K Public Service Commission, Resham Ghar Colony, Bakshi Nagar, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

**O R D E R****By: Hon'ble Mr. Anand Mathur, Member (A):**

During the course of argument applicants' counsel submitted that he would be satisfy if the O.A is disposed of by directing the respondents to consider the legal notice sent by him at Annexure-H to the O.A within a stipulated period of time.

2. Heard the learned counsel for the applicant and Mr. Amit Gupta, AAG representing respondents.
3. In view of the above submissions made by the applicants' counsel, O.A is disposed of with direction to the respondents to consider the legal notice (Annexure-H) within a period of three weeks from the date of receipt of certified copy of this order by way of reasoned and speaking order under intimation to the applicant. It is made clear that we have not entered into the merit of the case.
4. In view of the above direction, the OA is disposed of. No costs.

**(Mr. Anand Mathur)  
Member (A)**

**(Rakesh Sagar Jain)  
Member(J)**